

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).1898-1900 OF 2015

COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, GHAZIABAD

Appellant(s)

VERSUS

GOYAL M.G. GASES PVT. LTD. ETC.

Respondent(s)

O R D E R

Learned counsel for the appellant is granted
four weeks' time to do the needful failing which
the appeals shall stand dismissed without further
reference to the Court.

.....J.
(ADARSH KUMAR GOEL)

NEW DELHI,
SEPTEMBER 02, 2016

ITEM NO.19

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1898-1900/2015

COMMISSIONER OF CENTRAL EXCISE AND SERVICE
TAX, GHAZIABAD

Appellant(s)

VERSUS

GOYAL M.G. GASES PVT. LTD. ETC.

Respondent(s)

(office report for directions)

Date : 02/09/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Appellant(s) Ms. Reena Pandey, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s) Ms. Aruna Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant is granted
four weeks' time to do the needful failing which
the appeals shall stand dismissed without further
reference to the Court.

(VINOD KUMAR JHA)
AR-CUM-PS

(SUMAN JAIN)
COURT MASTER

(Signed order is placed on the file)